

MESSAGE FROM LOK SABHA**The National Capital Territory of Delhi (Recognition of Property Rights of Residents in Unauthorised Colonies) Bill, 2019**

SECRETARY-GENERAL: Sir, I have to report to the House the following message received from the Lok Sabha, signed by the Secretary-General of the Lok Sabha:—

"In accordance with the provisions of rule 96 of the Rules of Procedure and Conduct of Business in Lok Sabha, I am directed to enclose the National Capital Territory of Delhi (Recognition of Property Rights of Residents in Unauthorised Colonies) Bill, 2019, as passed by Lok Sabha at its sitting held on the 28th November, 2019."

Sir, I lay a copy of the Bill on the Table.

**REPORTS OF THE DEPARTMENT-RELATED PARLIAMENTARY
STANDING COMMITTEE ON LABOUR**

SHRI M. SHANMUGAM (Tamil Nadu): Sir, I lay on the Table, a copy each (in English and Hindi) of the following Reports of the Department-related Parliamentary Standing Committee on Labour:—

- (i) First Report on 'Demands for Grants (2019-20)' of the Ministry of Labour and Employment;
- (ii) Second Report on 'Demands for Grants (2019-20)' of the Ministry of Textiles; and
- (iii) Third Report on 'Demands for Grants (2019-20)' of the Ministry of Skill Development and Entrepreneurship.

STATEMENT REGARDING GOVERNMENT BUSINESS

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS;
AND THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS